

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.M.A. 1 OF 2020 IN CRL.APPEAL.NO.1439 OF 2018

(AGAINST THE ORDER DATED 24-11-2018 IN CRL.M.C. NO. 2239/2018
OF THE COURT OF THE SESSIONS, ERNAKULAM)

APPLICANT/APPELLANT NO.2 :

ARUN KUMAR A.R. , AGED 34 YEARS,
S/O. A.K. RAJAN,
ALANKASSERY HOUSE, KALADY,
ERNAKULAM

BY ADVS.

SRI.P.M.RAFIQ
SRI.M.REVIKRISHNAN
SRI.VIPIN NARAYAN
SRI.AJEESH K.SASI
SRI.V.C.SARATH
SMT. POOJA PANKAJ
SMT.SRUTHY N BHAT

RESPONDENTS/1ST APPELLANT & RESPONDENT:

1. JENCY JOSEPH, AGED 40 YEARS,
D/O JOSEPH, 4C CHELLOOR FLAT,
KAKKANAD, NEAR INFOPARK, ERNAKULAM.
2. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA,
ERNAKULAM - 682031

SRI.PEEYUS A.KOTTAM
BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL APPEAL HAVING COME UP ON 12.05.2020, THE
COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

**CRL.M.A.NO. 1 of 2020 in
Crl.Appeal No.1439 of 2018**

Dated this the 12th day of May, 2020

O R D E R

I am told by the Counsel that the 1st appellant has already been arrested and the 2nd appellant apprehends arrest. Till a decision is taken in the application filed, the arrest of the 2nd appellant shall be kept in abeyance for a period of three months.

Heard the Senior Counsel Sri.K.Ramkumar for the party respondent in Crl.M.C.No.8328/2018, which is connected with the above Crl. Appeal. Hence, post the Crl.M.C. along with the Appeal.

**ASHOK MENON
JUDGE**

dkr